

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.2591/2018

(Arising out of impugned final judgment and order dated 29-09-2016 in CRLMB No. 948/2016 passed by the High Court of Delhi at New Delhi)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

ASHOK SIRPAL

Respondent(s)

(IA No. 34879/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 146192/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. K.M. Nataraj, Ld. A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Veer Vikrant Singh, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Nalin Kohli, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Parantap Singh, Adv.

For Respondent(s) Mr. Sunil Muraraka, Adv.
Mrs. Kawaljit Kochar, Adv.
Mr. Bhargava V.desai, Adv.
Mr. Sivam Sharma, Adv.
Mr. Rahul Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on Tuesday, the 15th October, 2024.

Fixed deposit to be renewed till further orders.

(VIJAY KUMAR)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)